

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "SMC", PUNE

BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
MS. ASTHA CHANDRA, JUDICIAL MEMBER

आयकर अपील सं. / ITA No.849/PUN/2024

निर्धारण वर्ष / Assessment Year : 2020-21

Nelson Global Products India Private Limited, 3 rd Floor, Sapphire House, Survey No.131/1B/2/5, Ram Indu Park, Baner, Pune 411 045, Maharashtra PAN : AAACN9230G	Vs.	DCIT, Circle-2, Pune
Appellant		Respondent

Assessee by : Shri Saurabh Kulkarni
Revenue by : Shri Abdesh Kr. Jha

Date of hearing : 05.08.2024
Date of pronouncement : 05.08.2024

आदेश / ORDER

PER INTURI RAMA RAO, AM:

This is an appeal filed by the appellant company directed against the order of Addl/JCIT(A)-4, Bengaluru dated 28.02.2024 for the assessment year 2020-21.

2. At the outset, the Id. Authorised Representative made a statement at the Bar that the appellant company filed appeal against the impugned order twice, one through online e-filing and the other in physical mode, thus resulting in duplication. Therefore, the appellant company intends to withdraw the present appeal filed by it.

3. On the other hand, the Id. Departmental Representative had expressed 'No objection' to permit the withdrawal of the appeal.

4. In the circumstances, we hereby grant permission to the appellant company to withdraw the appeal. Accordingly, the captioned appeal stands dismissed as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on this 05th day of August, 2024.

sd/-
(ASTHA CHANDRA)
JUDICIAL MEMBER

sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Pune / Dated : 05th August, 2024.
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT concerned.
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "SMC" बेंच, पुणे / DR, ITAT, "SMC" Bench, Pune.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.